

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 3768.
TO BE ANSWERED ON WEDNESDAY, THE 11TH DECEMBER, 2019.**

LAND ACQUISITION FOR INDUSTRIAL CORRIDORS

3768. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) the State-wise status of land acquisition for various industrial corridors;
- (b) the total area required for each of the industrial corridor;
- (c) the area of land acquired and the area of land proposed to be acquired by the Government;
- (d) whether there is any proposal to purchase land with the mutual consent of land owners; and
- (e) if so, the details of such agreements thereof along with the prices settled for?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल)

**THE MINISTER OF COMMERCE & INDUSTRY
(SHRI PIYUSH GOYAL)**

(a) to (c): As per the institutional and financial structure approved by the Government of India of industrial corridor projects in the country, State Governments are to make land available for the projects as their equity. State Governments as per their convenience and suitability adopt different processes like land pooling; negotiated purchase; through LARR (Land Acquisition, Rehabilitation and Resettlement) Act, etc. for land acquisition required for the projects. Hence, the area of the availability of land in a particular Node/City depends on the concerned State Government. State-wise, project-wise, node-wise status of land acquisition, area required (identified for development), area available and land required to be acquired by the concerned State Government are mentioned in Annexure.

(d) & (e): As the land required for the project is the responsibility of concerned State Governments, question of proposal to purchase of land by Government of India does not arise.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 3768 FOR ANSWER ON 11.12.2019.

Status of Land under Various Industrial Corridors

Name of Industrial Corridor	State	Node identified	Total Area Identified for development under the node (Land in Acres)	Land available/made available by concerned State Government (Land in Acres)	Land proposed to be acquired (Land in Acres)
Delhi Mumbai Industrial Corridor	Gujarat	Dholera Special Investment Region	38054.2	8401.58	29652.62
	Maharashtra	(i) Shendra-Bidkin Industrial Area	9884.22	9884.22	Nil
		(ii) Dighi Port Industrial Area	7413.161	7413.161	Nil
	Uttar Pradesh	Integrated Industrial Township Project, Greater Noida	747.5	747.5	Nil
	Madhya Pradesh	Integrated Industrial Township Project 'Vikram Udyogpuri' near Ujjain`	1100	1100	Nil
Amritsar Kolkata Industrial Corridor	Punjab	Rajpura-Patiala	1000	Nil	1000
	Haryana	Saha	2237	Nil	2237
	Uttarakhand	Prag-Khurpia Farms	2934.89	Nil	2934.89
	Uttar Pradesh	Bhaupur	2497.75	Nil	2497.75
	Bihar	Gamhariya	2576	Nil	2576
	Jharkhand	New Barhi	2597	Nil	2597
	West Bengal	Raghunathpur	2483	2483	-
Chennai Bengaluru Industrial Corridor	Andhra Pradesh	Krishnapatnam	2500.4	2263.3	236.7
	Karnataka	Tumakuru	1736.20	1736.20	-
	Tamil Nadu	Ponneri	1366	Nil	
Vizag Chennai Industrial Corridor as Phase – I of East Coast Economic Corridor	Andhra Pradesh	Visakhapatnam	6823	Nil	
		Machilipatnam	15543	Nil	
		Donakonda	17117	Nil	
		Chittoor	26731	Nil	
Bengaluru Mumbai Industrial Corridor	Karnataka		Nil	Nil	
	Maharashtra	Dharwad	Nil	Nil	
